

ITEM NO.13

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.701/2024

KISHAN CHAND JAIN

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With IA No.244386/2024-EXEMPTION FROM FILING O.T.)

Date : 04-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Kishan Chand Jain, Adv.  
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 The challenge to the constitutional validity of Article 348(1)(a) of the Constitution of India is wholly lacking in substance.
- 2 The Petition is lacking in merit and is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)  
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)  
Assistant Registrar